

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 120

IA(I.B.C)/1040(CH)2024

In

C.P. (IB)/276(CH)2020

(Admitted)

(Main Matter on 16.05.2024)

IN THE MATTER OF
Bank Of India

...Petitioner-Financial Creditor

Versus

Ekam Agro Private Limited

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 01.05.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 16.05.2024.

Sd/-
Court Officer